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Page No.	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

46 of 1992 in OA-674/88 PANATA ATA/ CCP No... Rameshwar Dayal
APPLICANT (S) Shri B. S. Mainee COUNSEL

VERSUS

G.M., N.Railway & Ors.
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders		
	-	27.1.1992		
		Present: Shri B. L. Madhok, proxy counsel for Shri B. S. Mainee, counsel for the petitioner.		
	. <i>'</i>	Issue notice to respondents returnable on		
		13.3.1992. Personal presence of the respondent.		
		is dispensed with for the time being.		
. 1	⊋ S	(P. C. JAIN) (V. S. MALIMATH) MEMBER (A) CHAIRMAN		
	Rayon 34.	13.3.1992		
		Present: Shri B. L. Madhok, proxy counsel for Shri B. S. Mainee, counsel for the petitioner.		
I		None for respondent No.1 though served		
		Intimation of service on respondent No.2		
	المراجع المستحي المراجع	is still awaited. Call on 26.3.1992.		
		Jane Car.		
	Reaposin modified.	(J. P. Sharma) (P. C. Jain) Member (J) Member (A)		
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Date

Office Report

Orders

26.3.92 CCP 46/92 in DA 674/88

Petitioner through Shri B.L. Madhok, proxy for Shri B.S. Mainee, Counsel.

Respondent No. 1 is duly served. None appears for him. So far as Respondent No. 2 is concerned, more than 30 days have elapsed after the notice was sent by Registered post to the correct address. Neither the acknowledgement is received nor the notice has returned unserved. Hence, notice to Respondent No. 2 is deemed to have been duly served. As we are prima facie satisfied that there is no compliance with the judgement of the Tribunal dated 17.5.1991, we direct Respondent No. 1 to remain personally present before the Tribunal on 21.4.1992 for taking furthe action under the Contempt of Courts Act. If before that date the judgement is fully complied with, we reserve liberty to move us for recalling the order of personal presence. Let a copy of the order be sent to both the respondents.

(P.C.JAIN)
MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

SRD

CAT/C	ontinued Sheet				I	Page No.	
Date	Office Report	-		Orders	,		
			13.4.92	MP 1096/92.			
		5	Petit Couns	ioner through	Shri B.k	. Aggarwal,	
		, .	On behalf of the respondents Shri B.L. Madan proxy for Shri B.S. Mainee, Counsel, is present.				
,				M.P. 1096/9	32 for exe	emption from	
<u>.</u>			perso	nal presen c e	of Respon	ident No. 1 is	
-2A -2-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-3-			allow	ed.		Dru	
***		SRD	(P.C. JAI MEMBER(A)	N)	(V.S. MALIMATH) CHAIRMAN	
	Reply filed		`	, .			
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CCP 46/92

OA 674/88

21.04.92

Present: Shri B.S.Mainee, counselfor the petitioner.

Shri B.K.Aggarwal, counsel for the respdts.

In the light of the rejoinder filed by the petitioner, we grant 6 weeks' time to the respondents to examine if the directions of the Tribunal have been properly and satisfactorily complied with, and if not, to take appropriate steps for full compliance. For that purpose, we adjourned this case and direct the listing of this case on 08.07.92.

لمن با (P.C.JAIN)

(V.S.MALIMATH)

MEMBER (A)

CHAIRMAN

j**e**kk.

8.7.1992

Present: Shri B. S. Mainee, counsel for the petitioner.

Shri B. K. Aggarwal, counsel for the respondents.

Call on 16.7.1992.

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novell. Affidavit file.